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## Dr. Virender Baboria Vs Union Of India & Ors.

Court: Meghalaya High Court

Date of Decision: March 13, 2020

Acts Referred: Constitution Of India, 1950 â€" Article 14, 226

Hon'ble Judges: Mohammad Rafiq, Cj

Bench: Single Bench

Advocate: R. Mazumdar, K. Paul

Final Decision: Allowed

**Judgement**